

By Circulation

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Misc. Application No. _____ of 2004 (dt. 09.11.04)

In

Original Application No. 888 of 2002

Allahabad this the 29th day of November 2004

Hon'ble Mrs. Meera Chhibber, Member (J)
Hon'ble Mr. S.C. Chaube, Member (A)

Rajendra Kumar Chaudhary, Son of Raaja Ram Chaudhary,
Resident of Mohalla Munshi Nawadih Road, District
Aurangabad State Bihar.

By Imperson

Applicant

Versus

1. Union of India through Secretary, Ministry of Railway, New Delhi.
2. Chairman, Railway Recruitment Board, Gorakhpur.
3. Chairman, Railway Recruitment Board, Mumbai, State Maharashtra.

Respondents

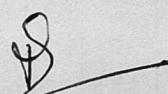
By Advocate Shri K.P. Singh

O R D E R (By Circulation)

By Hon'ble Mrs. Meera Chhibber, Member (J)

The applicant appearing in person has filed an application dated 09.11.2004 requesting for carrying out certain typographical corrections in the Judgment dated 15.09.2004.

2. We have seen the application. Applicant has submitted that in the relief clause in sub para-2,



.....pg.2/-

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the date should be '23.06.2001' instead of '30.06.2001'. We are convinced that this correction needs to be carried out in the interest of justice. Accordingly, Registry is directed to carry out correction in sub para-(ii) of relief clause by writing the date '23.06.2001' instead of '30.06.2001'.

3. Applicant has next submitted that in line 16 para-3 on page 2 the letter is not dated 10.12.2000 as that is date of written examination but he was called upon to appear for verification of documents on 30.10.01. Therefore, it may be corrected accordingly. Similarly in first line of para-11 on page 7 date should be 26.02.2002 in place of 26.06.2002 and the 6th line also needs to be corrected as verification was to be done on 30.10.2001.

4. We have seen the application as well as documents annexed with the O.A. and find that there are indeed some mistakes which seem to have been committed, due to oversight by the Typist. Accordingly the Judgment needs to be corrected. Registry is directed to issue the corrected copy of the Judgment with following corrections:-

(i) On page 1 in relief clause (ii) the date should be written as '23.06.2001' in place of '30.06.01'.

(ii) On page 2 para-3 needs to be corrected and line 15 should be read as follows:-

"he was even called upon to appear for verification of the original documents on 30.10.2001."

(iii) On page 7 in para-11 the date in the first line should be read as 26.02.2002 instead of 26.06.02 and the fifth line should read as follows:-

"The applicant was called upon to remain present for verification of his documents on 30.10.2001."

The portion "vide letter dated 10.12.2000" should be deleted."

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5. In view of the above, M.A. dated 09.11.2004 is allowed. Registry is directed to issue corrected copy of Judgment to both the parties at the earliest.

Shank
Member (A)

S
Member (J)

/M.M./